

(2)

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.1023 OF 2007

ALLAHABAD THIS THE 30TH DAY OF OCTOBER 2006

HON'BLE MR. JUSTICE KHEM KARAN, VICE-CHAIRMAN
HON'BLE MR. P. K. CHATTERJI, MEMBER-A

Suresh Kumar Gupta,
Son of Late Sri L.R. Gupta,
Senior Cashier North Central Railway,
Kanpur, Nagar.

..... .Applicant

By Advocate : Shri A. K. Singh

Versus

1. Union of India, through the General Manager, N.C.R., Allahabad.
2. Senior Divisional Finance Manager, North Central Railway, Allahabad.
3. Divisional Finance Manager, North Central Railway, Allahabad.

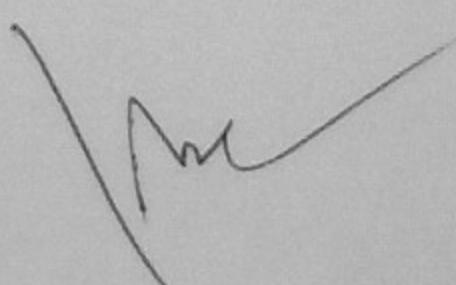
..... .Respondents

By Advocate : Shri P. N. Rai

O R D E R

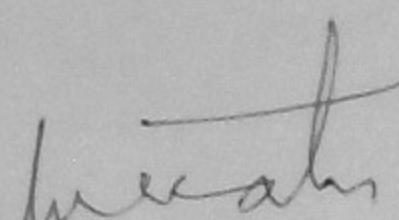
HON'BLE MR. JUSTICE KHEM KARAN, VICE-CHAIRMAN

Heard parties counsel. It is stated by the applicant that his appeal under rule 18 of the Rules of 1968 is pending before the authority concerned. We think that the OA cannot be admitted in view of the provisions contained under section 20 of the Act of 1985 and the proper course seems to be to direct the authority concerned to dispose of the appeal of the applicant in accordance with the rules within a specific period of time.

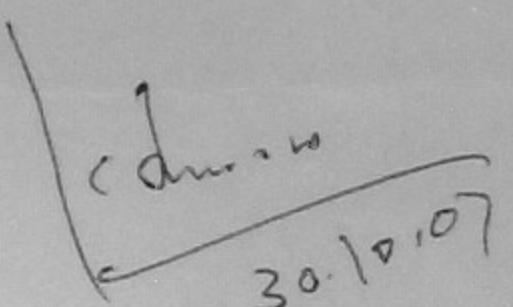


(3)

2. The OA is disposed of accordingly, with a direction ~~to~~ the Appellate Authority to dispose of the appeal of the applicant in accordance with the rules within a period of four months from the date certified copy of this order is filed. No Costs.


/ns/

Member-A


Vice-Chairman

30/10/07